

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-206
IB-818/ND/2020

IN THE MATTER OF:

Kkalpana Industries India Ltd

Vs.

Radiant Polymers Pvt Ltd

....Applicant

.....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 05.11.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Rohit Bohra

For the Respondent

: Ms. Alisha Chopra, Adv. Yogesh Jagia

ORDER

Mr. Rohit Bohra appeared on behalf of the OC and Ms. Alisha Chopra appeared on behalf of the respondent. As per the last order dated 22.10.2020, the respondent was directed to file the reply on or before 04.11.2020. We adjourned the case on the ground that the talks of settlement are going on in between the parties. Today although it has been submitted on behalf of respondent that the settlement has been arrived between the parties but the same has not been corroborated by the Ld. Counsel for the OC.

Considering these, that neither the settlement agreement has been filed nor the reply has been filed on behalf of the respondent, so, under such circumstances, the respondent is debarred from filing the reply. **List the case for hearing on 26.11.2020.**

-Sd/-

(K.K. VOHRA)
MEMBER (T)

-Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)